

# **CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH**

**O.A.No.1682/2019**

**Dated Wednesday, the 18<sup>th</sup> day of December, 2019**

# PRESENT

## **Hon'ble Mr.P.Madhavan, Judicial Member**

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## **Hon'ble Mr.T.Jacob, Administrative Member**

P. Rajendiran,

## Post Master Grade - II,

Padi, S.O,

Chennai – 600 050.

...Applicant

(By Advocate M/s K.Selvaraj)

vs

## 1. The Director General,

## Department of Posts,

New Delhi - 110 001.

## 2. The Chief Post Master General,

## Tamil Nadu Circle,

Anna Salai,

Chennai – 600 002.

### 3. The Senior Superintendent of Post Offices,

## Tambaran Division,

Tambaram,

Chennai – 600 045.

## ...Respondents

(By Advocate Mr.Su.Srinivasan)

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To issue a Writ of Mandamus directing the Respondents to forthwith grant pay fixation benefits to the applicant from the date of his promotion to the cadre of Lower Selection Grade (LSG) and 3% fitment benefit to the applicant from the date of his promotion to the cadre of Post Master Grade – II, that is, from 28.08.2015 on par with the Inspector of Post who have been promoted to the Cadre of Assistant Superintendent of Post as per the Office Memorandum No.2-12-2013-P.C.C (part) dated 23.10.2018 and thus render justice."

2. The applicant joined the respondent department as Time Scale Postal Assistant. Thereafter on 10.10.2004 he was promoted to Lower Selection Grade. On 01.01.2008 the applicant was placed in the scale of Rs.5000-150-8000/-. On 03.05.2011 the applicant has opted for Post Master Cadre. On 19.10.2011 the applicant was granted financial upgradation under MACP-III. On 28.08.2015 the applicant was promoted to the cadre of Post Master Grade II. On 20.08.2018, OM No.20-27/2015 has been issued for grant of 3% fitment benefit. On 23.10.2018, a clarification in OM was issued. On 16.01.2019 the applicant has submitted his representation and on 03.08.2019 he has submitted a reminder for which there is no reply till now. Hence this OA.

3. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has filed representation dated 16.01.2019 as Annexure A-5 and a reminder dated 03.08.2019 as Annexure A-6 before the competent authority requesting for grant of benefit of pay fixation on promotion to posts carrying higher duties and responsibilities which is still pending and no order is passed till now. He will be satisfied if the said representation is disposed of within a stipulated time frame.

4. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

5. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

**"The competent authority is directed to consider the applicant's representation dated 16.01.2019 produced as Annexure A-5 and the reminder dated 03.08.2019 produced as Annexure A-6 in the light of relevant rules and regulations and scheme and pass a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**18.12.2019**

M.T.

**(P.MADHAVAN)  
MEMBER (J)**